

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax Misc. Application No. 86101 of 2019

in

Service Tax Appeal No. 89396 of 2013

(Arising out of Order-in-Appeal No. PUNE-EXCUS-001/APP/75/13-14 dated 19th July 2013 passed by the Commissioner of Central Excise(Appeals), Pune-III.)

**Commissioner of Central Excise,
Pune-I**

.....Appellant

ICE House 41-A Sasson Road Opposite
Wadia College Pune-411001

VERSUS

M/s Krohne Marshall Pvt Ltd

.....Respondent

A-34/35H-block MIDC Pimpri
Pune-411018

APPEARANCE:

Shri N.T. Tagade, Deputy Commissioner, Authorised Representative for the
Appellant

Shri Karan Awtani, Chartered Accountant for the Respondent

CORAM:

**HON'BLE MR. CJ MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

MISCELLANEOUS ORDER NO. M/85134/2020

Date of Hearing: 27.01.2020

Date of Decision: 27.01.2020

PER: CORAM

This application of Revenue seeks withdrawal of appeal no.
ST/89396/2013 against order-in-appeal no. PUNE-EXCUS-
001/APP/75-13-14 dated 19th July 2013 of Commissioner of Central
Excise(Appeals), Pune-III.

2. Learned Authorised Representative informs that the appeal has been decided by final order no. A/88556/2018 dated 17th December 2018. We have heard Learned Chartered Accountant for the Respondent.

3. The application is dismissed as infructuous.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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